

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 413

IA/5486/ND/2023, IA/6126/ND/2023 IN
IB/284/(PB)/2021

IN THE MATTER OF:

Vivek Khanna & Ors.	...	Applicant
Versus		
Spaze Towers Pvt Ltd.	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 07.12.2023

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Ms. Apoorva Thakral, Adv.
For the Applicant	: Ms. Shraddha Deshmukh, Adv. (IA 6126, 5486)
For the Respondent	: Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr. Shaurya Shyam Raghav Dembla, Advs.

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

IA/6126/ND/2023&IA/5486/ND/2023

Learned Counsel for the applicant in IA/6126/ND/2023 & IA/5486/ND/2023 is present through video-conferencing. Learned Counsel for the respondent is also present and has submitted that copy of the petition has not been received. Learned Counsel for the applicant is directed to serve a copy of the application to Learned Counsel for the respondent. Ten days' time is granted to file reply. Let the matter be posted to 03.01.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)